

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.83/2017
IN
CP No.70/Chd/2016**

In the matter of:

M/s Navdisha Real Estate Pvt. Ltd & Ors.Petitioners.

Versus.

GPI Textiles Pvt. Ltd. & Ors.Respondents

Present: Mr.Manish Jain, Advocate with Ms.Divya Sharma,
Advocate for petitioner.
Mr.Aman Bahri, Advocate for respondents No.1 & 3 to
8.
Ms.Aastha Ray, Advocate for Mr.Amit Jhanji, Advocate
for respondent No.9.

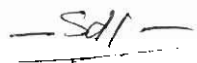
This CA No.83 of 2017 has been filed by the petitioners alleging violation of the directions issued by the Tribunal and the provisions of the Act. It is, inter-alia, contended that apart from the violations highlighted in the petition, Mr. L.K.Singh, who was respondent No.9 in the main petition, whose appointment is in question, being a shareholder shall cast his vote which would cause prejudice to the petitioners.

Notice of motion to the respondents. Mr.Aman Bahri, Advocate for respondents No.1 and 3 to 8 is present and accepted the notice and for Mr.Amit Jhanji, Advocate for respondent No.9. List the matter on 24.07.2017. Reply by both the sets of respondents be filed



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at least 5 days before the date fixed with copy advance to the counsel opposite and rejoinder, if any, be filed by the applicants a day before the date fixed with advance copy to the counsel opposite. In the meanwhile, the meeting already fixed under the order of the Tribunal, be held, but the result thereof to be kept in a sealed cover.


(Justice R.P. Nagrath)
Member (Judicial)

July 06, 2017.
Ashwani